

MASS X-RAY OF CENTRAL SECRETARIAT EMPLOYEES

34. Shri Ajit Singh: Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Central Secretariat employees were "mass X-rayed" for the detection of any tuberculosis cases;

(b) if so, the number of cases detected and the action taken to deal with such cases; and

(c) the total amount reimbursed by Government on treatment of tuberculosis in respect of Government servants and their families during 1953?

The Minister of Health (Rajkumari Amrit Kaur): (a) Yes.

(b) Out of a total number of 42,583 persons examined by mass miniature radiography in 1953 and the first 7 months of 1954, the number of cases of pulmonary tuberculosis needing treatment was 166. Their respective Offices were asked by the New Delhi Tuberculosis Centre to arrange for their treatment and hospitalization in accordance with Medical Attendance Rules. Pending hospitalization, suitable out-patient treatment was given to them by the New Delhi Tuberculosis Centre.

(c) The required information is being collected and will be laid on the Table of the House in due course.

CATERING IN TRAINS

35. Shri Achuthan: Will the Minister of Railways be pleased to state:

(a) whether Government have revised the present system of catering in passenger trains in India and if so, what are its main features;

(b) whether any improvement consistent with South Indian tastes has been effected in the Grand Trunk Express catering;

(c) whether there will be any reduction in the rates for food provided in the dining car;

(d) whether Government have examined the question of adopting the

tender system for awarding catering contracts in trains; and

(e) if so, what is the accepted view of Government in this matter?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) No Sir, but the matter in its various aspect is under consideration by a special Committee who have already reached certain tentative conclusions, for example, the standardisation of menu etc.

(b) Certain South Indian dishes and full South Indian meals are offered on this train in the dining cars running between Delhi and Balarshah.

(c) and (d). These are under consideration by the Committee referred to in the reply to part (a).

(e) This will depend on the report of the Committee referred to but the policy so far has been to prefer the licensing system to the tender system.

INDUSTRIAL TRIBUNALS

36. Shri K. K. Basu: Will the Minister of Labour be pleased to state:

(a) the number of awards given by the Tribunal set up by the Central Government under the Industrial Disputes Act, 1947, with special reference to West Bengal during 1951, 1952 and 1953;

(b) the number of cases in which the awards were not implemented;

(c) the names of the parties which were at fault; and

(d) the number of prosecutions that were launched against such defaulting parties?

The Minister of Labour (Shri V. V. Giri): (a) 1951—9, 1952—3, 1953—7.

(b) No case of non-implementation of the awards was reported to Government.

(c) and (d). Do not arise.